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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

FINANCE DEPARTMENT NOTIFICATION

The 15th August 1945

No. 795-F.S.—The following notification, issued by the Government of India, Finance Department (Communications), is hereby republished for general information.

By order of the Governor

B. MUKERJI

Deputy Secretary to Government

New Delhi, 6th July 1945

No. D. 5706-PT/45—In exercise of the powers conferred by section 6 of the Post Office National Savings Certificates Ordinance, 1944 (XLII of 1944), the Central Government is pleased to direct that the following further amendment shall be made in the Post Office National Savings Certificates Rules, 1944, namely:—

After sub-rule (5) of rule J of the said Rules, the following sub-rule shall be inserted, namely:—

“(6) Interest earned on these certificates is not liable to Income-tax, nor is it taken into account for the purpose of determining the rate of Income-tax on total income.”

A. QADIR

Financial Adviser

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 21st August 1945

No. 3902-Com.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 30th June 1945

No. 1-A(6)/44—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

To the proviso to sub-rule (1) of rule 40 of the said Rules the words shall be added, namely:—

“or employs any articulated clerk under the bye-laws of the Society of Incorporated Accountants and Auditors, London.”

New Delhi, 7th July 1945

No. 1-A(2)/45—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendments shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

For Group I below rule 27 of the said Rules the following shall be inserted, namely:—

“Group I—*Advanced Accounting and Auditing*—

(Four papers of three hours each.)

Paper (i)—*Advanced Accounting*

Including knowledge of accounts in connection with flotation, reconstruction, amalgamation and liquidation of companies; Partnership Accounts; Insolvency and Bankruptcy Accounts, Income-tax.

Paper (ii)—*Advanced Accounting*

Including knowledge of Accounts of Banks, Insurance Companies, and Electricity Companies; Double Account System.

Paper (iii)—*Taxation and Cost Accounting*
Income-tax: Theory and practice of Costing; Stores Ledger, Labour, wages; Standard Costs.

Paper (iv)—*Auditing.*”

K. K. CHETTUR

Joint Secy. to the Govt. of India

The 22nd August 1945

No. 3925-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information,

By order of the Governor

J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 14th July 1945

No. 1-A(10)/42—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendments shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

After clause (4) of the proviso to rule 36 of the said Rules, the following clause shall be inserted, namely:—

“(5) the periods of service under articles specified in sub-clauses (iii) and (iv) of clause (a) of this rule shall be reduced by one year and two years respectively in respect of persons who, before entering into articles, have rendered military service in connection with a war in which His Majesty's Government is involved”.

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

The 22nd August 1945

No. 3929-Com.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 11th August 1945

No. 1-A(4)/45—The following draft of certain further amendments to the Auditor's Certificates Rules, 1932, which it is proposed to make in exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), is published as required by the said sub-section, for the information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration on or after the 27th August 1945.

Any objection or suggestion which may be received from any person with respect to the draft before the aforesaid date will be considered by the Central Government.

Draft amendments

In the said Rules—

(1) Rule 63 shall be omitted.

(2) In clause (3A) of Appendix 3, the words “of a limited company” shall be omitted.

New Delhi, 11th August 1945

No. 1-A(4)/45(i)—The following draft of a further amendment to the Restricted Certificates Rules, 1932, which it is proposed to make in exercise of the powers conferred by sub-section (2) of section 3 of the Indian Companies (Amendment) Act, 1930 (XIX of 1930), is published, as required by the said sub-section, for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 27th August 1945.

Any objection or suggestion which may be received from any person with respect to the said draft before the date specified will be considered by the Central Government.

Draft amendment

In clause (3A) of the Appendix to the said Rules, the words "of a limited company" shall be omitted.

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 15th August 1945

No. 19998-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 14th July 1945

No. 1/2(57)45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2 (85)-GS (CS), dated the 9th September 1944, namely:—

For the words "Synthetic Camphor Powder" and "Camphor Powder (Synthetic)", the words "Camphor Technical Powder" shall be substituted.

Bombay, 14th July 1945

No. 1/2 (59)45-CG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which a dealer may charge in respect of any article specified in column 1 of the Schedule hereto appended, shall be as specified in the corresponding entry in—

(i) column 2 of that Schedule where the sale is made by an importer in original packing ;

(ii) column 3 of the Schedule in all other cases :

Provided that the prices specified in columns 2 and 3 are F.O.R. port of entry and inclusive of packing charges.

SCHEDULE

Name and description of the article	Importer's selling price per lb. in original packing	Price in all other cases per lb. where sale is in packing other than original
1	2	3
	Rs. A. P.	Rs. A. P.
U. S. P. Camphor Powder ..	4 13 0	5 6 0
B. P. Camphor Powder ..	4 13 0	5 6 0

Bombay, 14th July 1945

No. 8-Cig. (1)45-CG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum rate which a dealer may charge in respect of cigarettes of the description specified in column 1 of the Schedule appended hereto shall be as specified in the corresponding entry in column 2 of the said Schedule :

Provided that where the dealer has paid any provincial or local tax in respect of such cigarettes, he may make an additional charge not exceeding the amount paid or as the case may be, the proportional part thereof.

SCHEDULE

Description, make and particulars	Rate of maximum retail selling price.
Player's No. 3	Rs. 2-8-0 per 50 cigarettes inclusive of container.
Three Castles	Rs. 2-6-0 per 50 cigarettes inclusive of container.
Three Castles	Rs. 1-3-0 per 25 cigarettes inclusive of container.
Bachelor C. T.	Rs. 2-4-0 per 50 cigarettes inclusive of container.
Bachelor C. T.	Rs. 0-7-0 per 10 cigarettes inclusive of container.
Capstan N. C. Med. ..	Rs. 1-14-0 per 50 cigarettes inclusive of container.
Capstan N. C. Med. ..	Rs. 0-6-0 per 10 cigarettes inclusive of container.

Bombay, 14th July 1945

No. 211-TA/45—In exercise of the powers conferred by clause (c) of sub-section (i) of section 3 of the Hoarding

and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum prices which a dealer may charge for spun silk yarn of the description specified in column 1 of the Schedule hereto annexed shall be as specified in the corresponding entry in column 2 of that Schedule.

SCHEDULE

Description of spun silk yarn	Maximum selling price per lb.
1	2
	Rs. A. P.
1) 60s yarn two folds	27 0 0
2) 80s yarn two folds	30 8 0
3) 120s yarn two folds	37 8 0
4) 140s yarn two folds	40 0 0
5) 210s yarn two folds	45 0 0

(For single fold yarn rupee one less per lb. shall be charged).

Bombay, 14th July 1945

No. 211-TA/45—In exercise of the powers conferred by clause (c) of sub-section (i) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which a producer of Indian made pure silk fabrics may charge, on or after 1st August 1945, shall not exceed the cost of raw silk utilised in its production by more than the amount representing the charges specified in the appropriate entry in column 2 of the Schedule below according as the fabric is made of filature or charka silk and is woven on powerlooms or on handlooms :

Provided that in the case of fabrics with dobby and jacquard borders the producer may make an additional charge of 6 annas per running yard of the fabric.

Provided further that in the case of fabrics with gold or silver thread woven into them the producer may make an additional charge not exceeding the actual cost of the gold or silver thread utilised plus 8 annas per running yard of the fabric.

SCHEDULE

Description of silk	Maximum manufacturing charges and profit per sq. yd. of the fabrics
1	2
	Rs. A. P.
1. Filature Silk	
(a) When woven on powerlooms	1 12 0
(b) When woven on handlooms	2 0 0
2. Charka Silk	
(a) When woven on powerlooms	2 4 0
(b) When woven on handlooms	2 4 0

C. C. DESAI

Joint Secy. to the Govt. of India

Bombay, 14th July 1945

No. 211-TA/45—It is hereby notified for public information that in accordance with the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943) and for the purpose of determining the maximum price which a dealer may charge [under clause (b) of that sub-section] for any Indian made pure Silk Fabrics I have sanctioned the addition to the price at which the producer sold such fabrics of a sum representing :

(1) 1 anna per rupee of the producer's price where the fabrics are sold to a dealer, and

(2) 3 annas 6 pies per rupee of the producer's price in any other case :

Provided that where the seller has paid octroi or any other local tax he may recover the amount thereof from the purchaser.

C. C. DESAI

Controller General of Civil Supplies

The 15th August 1945

No. 20000-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 6th July 1945

No. 58-TA/44—In exercise of the powers conferred by clause 3 of the Textile Industry (Miscellaneous Articles) Control Order, 1943, and in supersession of the notifications of the Textile Commissioner No. 78-Tex.(B)/43,

dated the 18th December 1943 and No. PXC19-18(57), dated the 18th December 1944, I hereby appoint each of the officers specified in column 1 of the Schedule to perform all the functions of the Controller under the said Order in relation to the articles specified in column 2 of the Schedule.

SCHEDULE

Column 1	Column 2
(1) Mr. T. P. Barat, Controller of Raw Materials and Stores, Bombay.	All articles to which the said Order applies.
(2) Mr. D. E. Cooper, Additional Controller of Raw Materials and Stores, Bombay.	
(3) Mr. M. A. Mody, Deputy Controller of Raw Materials and Stores, Bombay.	
(4) Mr. P. R. Chauker, Assistant Controller of Raw Materials and Stores, Bombay.	
(5) Mr. P. R. Shivjiani, Assistant Controller of Raw Materials and Stores, Bombay.	
	} Bobbins

M. K. VELLODI
Textile Commissioner

New Delhi, 14th July 1945

No. 51 (9)-TA/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, and in supersession of the Cotton Textiles (Dyes and Chemicals) Control Order, 1944, and of all notifications amending the same, the Central Government is pleased to make the following Order and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the order shall be given by the publication of the same in the official Gazette and by the issue of a Press Note summarising and explaining its provisions.

1. (1) This Order may be called the Cotton Textiles (Dyes and Chemicals) Control Order, 1945.

(2) It extends to the whole of British India

(3) It shall come into force at once

2. In this Order :—

(a) "Chemicals" means any of the chemicals specified in the Schedule to this Order;

(b) "Dyes" means any dyes imported into India;

(c) "Importer" means a person importing into India, such dyes or chemicals under an import permit granted by the Central Government or otherwise;

(d) "Textile Commissioner" means the Textile Commissioner, Bombay and includes any officer authorised by him to exercise all or any of the powers of the Textile Commissioner under this Order.

2A. (1) Every importer shall within fifteen days from the date of the arrival of a consignment containing any dyes or chemicals in India, furnish to the Textile Commissioner the following information in respect of the consignment :—

(a) description and quantity of each of such dyes or chemicals;

(b) the landed cost of each item, together with invoices and all other documents evidencing the price, buying commission, insurance premium, freight, customs duty, landing and clearing charges paid up to the deposit of the consignment in the consignee's warehouse or other place of storage.

(2) No importer shall sell or otherwise dispose of any dyes or chemicals imported by him except in accordance with such instructions as may be given to him by the Textile Commissioner.

(3) (a) The Textile Commissioner may by notification in the official Gazette specify the maximum prices of any dye or chemical;

(b) No dealer shall sell any dye or chemical for a price exceeding the maximum prices specified under sub-clause (a).

3. (1) No person shall sell or otherwise dispose of dyes or chemicals except under and in accordance with the terms of a valid licence granted by the Textile Commissioner, or in compliance with a direction given to him under clause 4;

(2) Application for such licence shall be made in such form as the Textile Commissioner may prescribe;

(3) The Textile Commissioner may in his discretion and without assigning any reason refuse to grant a licence to any person and his decision shall be final;

(4) The Textile Commissioner may specify in the licence the conditions if any under which it is issued and the licensee shall comply with those conditions;

(5) The fees for the grant of a licence in any area shall be such as the Textile Commissioner may prescribe for that area by notification in the official Gazette;

(6) Subject to the provisions of sub-clause (7) the licence shall be valid for the period specified therein and may be renewed;

(7) If the holder of a licence has supplied incorrect information in his application or in any return submitted by him under sub-clause (8) or if he contravenes any condition of the licence, or if at any time the Textile Commissioner is satisfied that for any other reason the licensee is not a fit person to hold the licence, the Textile Commissioner may in his discretion and without prejudice to any other action which may be taken against the licensee cancel or suspend his licence, and the order of the Textile Commissioner shall be final;

(8) Every person holding a licence shall maintain books of account and other records of his business in such manner as the Textile Commissioner may prescribe and shall submit returns in such form and at such time as the Textile Commissioner may direct;

(9) Nothing in this clause shall apply to petty dealers; provided that the Textile Commissioner may by notification in the official Gazette direct that the clause shall apply to such petty dealers as carry on business in any area and thereupon it shall apply to petty dealers carrying on business in that area.

Explanation—A 'petty dealer' means a dealer who deals exclusively in the categories of dyes specified below, and whose total stocks at any one time do not exceed 500 lbs. and who does not sell in any one transaction a quantity of dyes exceeding 5 lbs :—

Acid colours.
Alizarine colours.
Aniline Salt
Basic colours
Diazo colours
Direct colours
Indigo

4. The Textile Commissioner may, by order in writing, require any dealer in dyes or chemicals to sell to such person such quantities of dyes or chemicals at such prices as may be specified in the order and the dealer shall comply with such order.

4A. (1) In any area to which this clause is applied by the Textile Commissioner by a notification in the official Gazette no person shall buy or have in his possession any dye or chemical save under and in accordance with the conditions of a permit granted by the Textile Commissioner;

(2) Applications for such permit shall be made in such form as the Textile Commissioner may prescribe;

(3) The permit shall be in such form as the Textile Commissioner shall prescribe and shall be valid for the period therein specified;

(4) The Textile Commissioner may in his discretion and without assigning any reason refuse to grant a permit to any person and his decision shall be final;

(5) The Textile Commissioner may specify in the permit the conditions, if any, under which it is issued and the person to whom it is granted shall comply with those conditions;

(6) The fees for the grant of a permit shall be such as the Textile Commissioner may prescribe by notification in the official Gazette;

(7) Subject to the provisions of sub-clause (8) the permit shall be valid for the period specified therein;

(8) If the holder of a permit has supplied incorrect information in his application or in any return submitted by him under sub-clause (9) or if he contravenes any conditions of the permit, or if at any time the Textile Commissioner is satisfied that for any other reason the permit-holder is not a fit person to hold the permit, the Textile Commissioner may in his discretion and without prejudice to any other action which may be taken against him, cancel or suspend the permit, and the order of the Textile Commissioner shall be final;

(9) Every person holding a permit shall maintain books of account and other records of his business in such manner as the Textile Commissioner may prescribe and shall submit returns in such form and manner and at such time as the Textile Commissioner may prescribe;

(10) Nothing in this clause applies to a person holding a valid licence granted under clause 3.

5. The Textile Commissioner may with a view to secure compliance with the provisions of this Order—

(a) require any person to give such information in his possession with respect to any business carried on by that or any other person as he may demand;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any person;

(c) enter and search or authorise any person to enter and search, and seize or authorise any person to seize—

(i) any dyes or chemicals in respect of which he has reason to believe that a contravention of this Order has been committed; or

(ii) any other article found in the premises which he has reason to believe, has been or is intended to be used in connection with a contravention of this Order;

(d) direct any dealer not to sell any dyes and chemicals except to such person or persons as he may specify.

6. No person shall with intent to evade the provisions of this Order, refuse to give any information lawfully demanded from him under clause 5, or conceal, destroy, mutilate or deface any book or other document, relating to his business.

7. No prosecution for the contravention of any of the provisions of this Order shall be instituted without the previous sanction of the Textile Commissioner.

8. Any court trying a contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any article or articles in respect of which it is satisfied that the order has been contravened shall be forfeited to His Majesty.

9. The Textile Commissioner may, by general or special order in writing and subject to such conditions as may be specified therein, wholly or partially exempt any person from the operation of all or any of the provisions of this Order.

SCHEDULE

[See clause 2(a)]

Chemicals to which this order applies

- Beta Naphthol
- Chromium Acetate
- Meta-Toluylene Diamine
- Rangolite C or Formosul
- Shirlan Paste
- Sodium Nitrite

The proprietary chemicals specified below :—

Anti-reducing Agents for Kier boiling and printing, etc.

Resist Salt L .. Revatol

Desizing Agents

- Aktivin .. Nylox Conc.
- Concentrated Exoise .. Entline E
- Diastoran .. Katazyme
- Novoformosul .. Totalase (Enzymol)

Discharging Agents

Metabol WS

Emulsifying Agents

- Permal EML .. Whitool JB
- Permal SP

Imported Antiseptics

Shirlan 50 per cent Paste

Kier Boiling Assistants

- Amicrol ..
- Antimucin ..
- Anactive T ..
- Auxiliary TS ..
- Caporal L ..
- Chlorenol N ..
- Cyclopon A ..
- Lissapol T ..
- Lissapol IS ..
- Printon T ..

Levelling Agents

- Albatex PO .. Liovatine
- Dispersol T for dispersol L Paste. Lubol W for Dispersol VR

Mordanting Agents

Tanninol BM 200 .. Thiotan MS

Oil and Grease Removers

Astol A .. Haughton's No. 1 oil Remover

Dewaxit .. Silvatel I

Penetrating Wetting and Scouring Agents

- Azomel A .. Penergant
- Calsolene Oil HS .. Penetrone T
- Haughton's Aid No. 2 .. Permal WA
- Invadine NX .. Permal MERC (Mercerising Wetter).

- Lissapol T ..
- Maxwet .. Rosoline A
- Mercerol (Mercerising Wetter). Sandozol N

Mercol VG (Mercerising Wetter) Tetracarnit

Utravon W

Unitron

Softening Agents

- Cirrason SA, LC, XL .. Velan PFF
- Ceramine P .. Velvetol

Onyxan ..

Sapamine KW .. Xynomine Powder

Solvents for Printing

- Ciba Solvant .. Solution Salt BN
- Cibagen Solvant I .. Solution Salt GV
- Clydote B .. Solution Salt SV
- Solefix F .. Soledon Developer GV
- Solution Salt AO .. Soledon Developer T

Textile Oiling Agents

Elmol 100 (silk soaking oil) .. Quaker No. 1585

Whitool SES

Waterproofing Agents

Cirol T. T. F. S.

N. O'H. O'NEILL
Dy. Secy. to Govt. of India

The 15th August 1945

No. 1567-T.—The following notification issued by the Government of India in the Department of War Transport, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 17th July 1945

No. S. 46-P. R.—In exercise of the powers conferred by rule 81 of the Defence of India Rules, the Central Government is pleased to direct that with effect from the 1st day of August 1945 the following further amendment shall be made in the Motor Spirit Rationing Order, 1941, namely :—

In the Second Schedule annexed to the said Order, for the entry in the second column against item 5 the following shall be substituted, namely :—

“ According to the following table :—

Where the horse power (as entered in the certificate of registration in the case of a motor vehicle or as stated in the manufacturer's specification in the case of a motor boat)—		Number of units to be allotted for a quarter if application is made—		
exceeds but	does not exceed	in or prior to the first month of the quarter	in the second month of the quarter	in the third month of the quarter
3 H.P.	4 H.P.	4	3	2
4 H.P.	7 H.P.	6	4	2
7 H.P.	9 H.P.	10	7	4
9 H.P.	12 H.P.	12	8	4
12 H.P.	15 H.P.	16	11	6
15 H.P.	19 H.P.	18	12	6
19 H.P.	..	20	14	7
..	..	24	16	8

D. R. RUTNAM
Joint Secy. to the Govt. of India

The 18th August 1945

No. 1579-T.—The following notification, issued by the Government of India in the Department of War Transport, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 23rd July 1945

No. 20-PR(9)/44—In exercise of the powers conferred by rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the notification in the War Transport Department No. 20-PR(9)/44, dated the 2nd June 1945, published on pages 722 and 723 of Part I, Section 1, of the *Gazette of India*, dated the 9th June 1945, shall be cancelled.

D. R. RUTNAM

Joint Secy. to the Govt. of India

PRESS NOTE

By a notification published in the *Gazette of India*, dated the 21st July 1945 the Central Government has promulgated the Cotton Cloth and Yarn (Control) Order 1945 which is a verbatim reproduction of the Cotton Cloth

and Yarn (Control) Order, 1943 as amended from time to time. The order comes into force immediately and provides that all notifications and orders issued under the old Order are to be deemed to have been issued under the new order. The Cotton Cloth and Yarn (Control) Order, 1945 provides for the constitution and procedure of the Textile Control Board as before, and authorises the Textile Commissioner to fix the prices of cloth and yarn and the markings to be made thereon. One of its provisions prohibits the sale, purchase or possession of any cloth after the expiration of six months from the date of marking; and by another provision a maximum limit has been placed to the quantities of cloth and yarn which any person may hold in his possession. The order also makes provision for the distribution of cloth and yarn. The sales of cloth and yarn by manufacturers are canalised, by restricting them to the dealers who purchased from them in 1940—42, and to quantities in proportion. And the order also gives power to the Textile Commissioner to control the distribution by appropriate orders directed to mills or dealers.

2. The foregoing Press Note is being issued by the Central Government in pursuance of sub-rule (1) of rule 119 of the Defence of India Rules.